

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Jammu)

To

The Principal District & Sessions Judge,

No: 35250-79/Sfs

Dated: 21.01.2016

Subject: Online updation of Data on monthly basis.

Sir,

As desired by the Secretary General, Supreme Court of India, by his communication dated 14.01.2015, the information, relating to cases both Civil and Criminal of the High Court and the Subordinate Courts, is to be passed on to the Supreme Court in the electronic form on the attached format.

You are requested to furnish the requisite information (in the consolidated form) of your District as per the attached format for the month of December, 2015, within two days and thereafter on or before the 5th day of every month positively through **Tele-Fax No. 0191-2539896** for online updation of Data on monthly basis.

The matter may be treated as **most urgent**.

Encl: one leaf.

Yours faithfully,


(M. K. Hanjura)
Registrar General

No: 35200/Sfs

Dated: 20.01.2016

Copy to the Incharge, NIC for uploading the same on the High Court Website.


Deputy Registrar

PENDENCY/ARREARS IN THE DISTRICT OF

FOR THE MONTH OF

SUBORDINATE COURTS

Srl. No.	Opening Balance			Institution during the month			Disposal during the month			Closing Balance at the end of the month			% increase or decrease in pendency vis-a-vis previous month			Disposal of Cases which are more than five years old			Pendency of cases which are more than five years old at the end of the month		
	Civil	Criminal	Total	Civil	Criminal	Total	Civil	Criminal	Total	Civil	Criminal	Total	Civil	Criminal	Total	Civil	Criminal	Total	Civil	Criminal	Total
2																					

3(a) Whether any Statewide/Regional Conference held during the month.

3(b) Number of Officers who participated in the said conference

3(c) Have any targets been fixed and indicated to the participant officers, if so, what are the targets ?

4 What is the progress made on those targets district-wise